

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 325 of 2019

IN THE MATTER OF:

Mr. Shankar Sundaram

...Appellant

Versus

M/s Amalgamations Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. K. Ravi, Sr. Advocate with Mr. R. Murugan,

Ms. Ayshwarya R., Mr. Shantanu Singh and

Mr. Shankar Sundaram, Advocates

For Respondent: Mr. Krishna Srinivasan, Advocate for R-1,3,4,6to11,13,16.

Mr. Rohini Musa, Mr. CA Sundaram and

Mr. Thriyambak, Advocates for R-24, 25 & 26.

Mr. Dwarakesh Prabhakaran, Advocate for R-12.

With

Company Appeal (AT) No. 328 of 2019

IN THE MATTER OF:

Mr. Shankar Sundaram

...Appellant

Versus

M/s Amalgamations Ltd. (P) & Ors.

...Respondents

Present:

For Appellant: Mr. K. Ravi, Sr. Advocate with Mr. R. Murugan,

Ms. Ayshwarya R., Mr. Shantanu Singh,

**Mr. Abhinav Shankar and Mr. Shankar Sundaram,
Advocates**

**For Respondent: Mr. Krishna Srinivasan, Advocate for R-1,2,7to13,15to27,
29to36,39to43,46.**

Mr. Rohini Musa, Mr. CA Sundaram and

Mr. Thriyambak, Advocates for R-24, 25 & 26.

Mr. Dwarakesh Prabhakaran, Advocate for R-37.

Cont....

ORDER
(Virtual Mode)

21.08.2020 For exploring the aspect of Settlement and also for filing of 'Reply/Response' of the respective parties appearing through Learned Counsels (In both the Appeals), six weeks' time is granted by this Appellate Tribunal.

Also, it is open to the respective parties to file Rejoinder, if any, by then.

It is open to the Learned Counsel appearing for the respective parties to file 'Compilation of Judgments' before the office of the Registry by then, of course after due serving copies thereof to the Learned Counsels appearing for the Parties (In both the Appeals).

The Registry is directed to List the matter on 07th October, 2020 at 02:00 pm in Regular Court.

[Justice Venugopal M.]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)